

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

OA./20/75/2017
Dated: 28/12/2018

BETWEEN:

Smt. K. Suseela,
W/o.Late K. Kanaka Rao,
Aged bout 59 years,
Occ: Ex. Sr. G.Woman/TDD,
(Medically unfitted)
R/o. D.No.20-B-6-44,
Kanakanala Vari Street, Power Pet,
Eluru, West Godavari District.

..... Applicant

AND

1. The Union of India rep. by its
General Manager,
South Central Railway,
Rail Nilayam, Secunderabad.
2. The Chief Personnel Officer,
South Central Railway, Secunderabad.
3. The Divisional Railway Manager,
S.C. Railway, Vijayawada Division,
Vijayawada.
4. The Sr. Divisional Personnel Officer,
S.C. Railway, Vijayawada Division,
Vijayawada.

..... Respondents

Counsel for the Applicant : Mr. Ramana Allu, Advocate

Counsel for the Respondents : Mr. D. Madhava Reddy, SC for Rlys.

CORAM

Hon'ble Mrs. Naini Jayaseelan, Admn. Member

ORAL ORDER

{ Hon'ble Mrs. Naini Jayaseelan, Admn. Member }

None present on either side. In the last hearing on 13.11.2018 also there was no representation on either side. On 11.09.2018 it was submitted by the learned counsel for the applicant that the applicant has died and legal heirs be substituted. No action has been taken to bring the legal heirs on record since 11.09.2018. Therefore, the OA is dismissed for non-prosecution. No order as to costs.

(NAINI JAYASEELAN)
ADMN. MEMBER

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